



2026:DHC:6785



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 17.08.2026# **CNR No. DLHC010137622026**+ **CRL.M.C. 2601/2026****SABANA & ORS.**

.....Petitioners

Through: Mr. Puneet Kumar Sharma, Mr.
Pramod Kumar Singh and Mr. Arun
Bhargav, Advocates.

versus

STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Hemant Mehla, APP for the State
with SI Shiv Dayal and ASI Hem Raj.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioner seeks quashing of case FIR No. 613/2022 of Police Station Dayalpur, Delhi for offence under Section 308/323/427/455/506 IPC on the ground that the complainant *de facto* (respondent no. 2) has settled the disputes with the petitioner.

2. At the outset, learned APP on instruction of IO/SI Shiv Dayal and ASI Hem Raj submits that trial has already commenced and proceeded substantially, in which the present respondent no. 2 has already deposed. Learned APP has also referred to the list of dates filed in the petition, as per



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which, prosecution evidence was led during the period from 2023 to 2025. This is not denied by counsel for petitioner.

3. In view of legal position described by the Supreme in the case of *Narinder Singh & Ors vs State of Punjab & Anr.*, (2014) 6 SCC 466, the impugned FIR cannot be quashed invoking inherent powers of this Court, because trial as mentioned above has already proceeded ahead.

4. Therefore, the petition is dismissed.

**GIRISH KATHPALIA
(JUDGE)**

**AUGUST 17, 2026
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